

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 271 OF 2022**

**IN THE MATTER OF:**

**K Srinivasulu & Ors**

**Applicant**

**Versus**

**State of Andhra Pradesh**

**Respondent**

**I N D E X**

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Place: Tirupati  
Date: 14.07.2020

  
**ENVIRONMENTAL ENGINEER**  
**A.P. Pollution Control Board**  
**Regional Office : TIRUPATI**

# **REPORT OF THE JOINT COMMITTEE CONSTITUTED IN COMPLIANCE WITH THE HON'BLE NGT (PB) ORDER DATED 27 APRIL, 2022 IN ORIGINAL APPLICATION NO. 271 OF 2022 IN THE MATTER OF K SRINIVASULU AND OTHERS AGAINST THE STATE OF ANDHRA PRADESH.**

## **1.0 Preamble**

Mr. K Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh made a compliant in the National Green Tribunal (NGT) Principal Bench, New Delhi against granite quarry mining operations carried out by M/s Rathna Minerals, M/s Raghavendra Granites, M/s Thirumala Granites, M/s Venkatasai Granites, M/s J.R. Granites, M/s KVK Granites in and around the villages of O.N. Kothur, Kotamakanapalli, Chinnakotamanapalli, Kondasamudram, Chinna Agraharam, Talli Agraharam, Srinivasapuram and Krishnarajapuram and also arrangements are going on to issue new permissions for miners in the survey nos. 89, 98/1, 98/2, 103/4, 104/1, 127, 129, 129A, 130. The mining operations and blasting carried out in the said villages alongside the roads, canals and residential premises by the mining operators are causing huge damages to the residential houses and injuries to the villagers.

The National Green Tribunal (NGT), Principal Bench, New Delhi vide Order dated 27.04.2022 in O. A. No. 271 of 2022 constituted a Joint Committee comprising of Regional Office of MoEF&CC, Bangalore, CPCB, SEIAA, State of Andhra Pradesh, State PCB and Collector, Chittoor. (Copy of Hon'ble NGT Order is enclosed as **Annexure – 1**). The State PCB will be the Nodal agency for coordination and compliance.

Hon'ble NGT, PB directed the Joint Committee to undertake site visits, look into the grievances of the applicants and take requisite action by following due process of law.

## **2.0 Constitution of the Joint Committee**

In compliance with the Order dated 27.04.2022, as a nodal agency, State Pollution Control Board (i.e., APPCB) vide letter dated dt. 14.06.2022 requested the concerned Organization/Departments to nominate an official for constitution of Joint Committee. (Letter enclosed as **Annexure - 2**). As per the details received by APPCB, the Joint Committee constituted comprising the following members:

- i. Dr. Suresh Babu Pasupuleti, Scientist 'D', Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Vijayawada.
- ii. Shri S. Karthikeyan, Scientist 'C', Central Pollution Control Board, RD, Chennai.
- iii. Prof. K. Thyagaraju, Member SEAC, representing SEIAA, State of Andhra Pradesh.
- iv. Shri. Narendra Babu, Environmental Engineer, Regional Office, Tirupati, Andhra Pradesh Pollution Control Board (APPCB).
- v. Shri S. Sivaiah, Revenue Divisional Officer, Kuppam Division, District Chittoor, Andhra Pradesh representing District Collector, Chittoor District.

The above members of the Joint Committee conducted the inspection on 22.06.2022 as per the directions issued by Hon'ble NGT, PB, New Delhi vide Order dated 27.04.2022 at the granite quarry mining operations and its surroundings.

Prior to visit of the Joint Committee, the nodal agency has informed to the applicant Shri K. Srinivasulu and respective Villagers regarding the inspection of Joint Committee.

### **2.1 Terms of References (ToR) of the Joint Committee**

As per the Hon'ble NGT, PB, New Delhi Order dated 27.04.2022, the following were the TOR of the joint committee:

1. To undertake the site visits by Joint Committee
2. To look in to the grievances of the applicants and take requisite action by following due process of Law.

### **3.0 Site visit by the Joint Committee**

The Joint Committee on 22.06.2022 inspected the following mine lease areas along with applicant:

S.No	Name of the lease	Sy. No.	Mine lease area
1	Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites)	101/2	0.772 ha
2	Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites)	103	0.405 ha
3	M/s VMS Granites (Formerly M/s KVK Granites)		1.0 ha

4	Sri Sai Raghavendra Granites	98/3	0.607 ha
5	Sri Sai Krupa Mine		0.611 ha
6	Sri J R Granites	99/4, 99/7	0.85 ha
7	Sri J R Granites (Tirumala Pit)	89/1, 95/1P, 95/2P, 95/3P	1.620 ha
8	Sri J R Granites (Surya Pit)	136, 137, 138	4.846 ha
9	M/s Ratna Mineral Enterprises	132,133,134,135	4.810 ha

During the site inspection, the following Villagers from respective villages submitted their concerns/issues to the committee:

#### **Kondasamudram (V)**

1. Sri K.Devappa Naidu, Sarpanch
2. Sri M.Vadamani
3. Sri Munivelu
4. Smt Manjula

#### **Pedda Kotamanapalli (V)**

1. Sri K.Munisekhar
2. Sri S.Vijay Kumar
3. Sri K.Mani

#### **Chinnakotamanapalli (V)**

1. Sri Balakrishnama Naidu

### **4.0 Observations of the Joint Committee**

The detailed status of the permissions obtained and present status of the mines mentioned in the Hon'ble NGT (PB) order dated 27.04.2022 are as follows:

#### *4. 1. Sri K. Siva Prakash (Formerly known as Sri. Venkata Sai Granites):*

SN	Particular	Details
1	Name of the mine lease	Sri K. Siva Prakash (Formerly known as Sri. Venkata Sai Granites)
2	Address of the lease	Sy. No: 101/2 of Kotamakanapalli (V), Gudupalli (M), Chittoor District.
3	Area of the lease	0.772 ha
4	Mine Lease Proceedings No. and Date	Lease deed executed and Work orders vide proceedings No. 1051/Q/2007 dated 03.08.2010. Transfer of Quarry Lease in favour of Sri K. Siva Prakash vide proceedings No. 1803/TQL/BG/2020 dated 10.12.2021
5	Production Capacity	300 m <sup>3</sup> /annum
6	Environmental Clearance (EC) No and Date	EC vide letter no. DEIAA/AP/CTR/-23/2016-23 dated 06.09.2016 for production of 300

		m <sup>3</sup> /annum  Transfer of EC vide Order No. DEIAA/AP/CTR-23/2016/23/169.74 dated 21.01.2022
7	Consent for Establishment (CFE) No. and date	CFE vide Order No. CTR-1113/PCB/ZOK/CFE/2016-971 dated 01.12.2016 for production of 300 m <sup>3</sup> /annum.
8	Consent for Operate (CFO) No. and date	CFO vide Order No. CTR-1113/APPCB/ZO-KNL/2021 dated 14.02.2022 for production of 300 m <sup>3</sup> /annum which is valid up to 31.12.2023.  Transfer of CFO vide Order No. CTR-1113/APPCB/ZO-KNL/2021 dated 30.03.2022
9	Present status of the mine lease	Operational
10	Geo-Coordinates	12°41'36.53337"N 78°13'46.62923"E 12°41'36.69326"N 78°13'50.64986"E 12°41'34.63971"N 78°13'50.6494"E 12°41'34.45455"N 78°13'49.47206"E 12°41'34.53827"N 78°13'46.92495"E

The satellite image of the mine lease area is as follows:



**Figure 1: Satellite image of the Sri K. Siva Prakash mine lease area.**

- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.
- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

4. 2. *Sri K. Siva Prakash (Formerly known as Sri. Venkata Sai Granites):*

SN	Particular	Details
1	Name of the mine lease	Sri K. Siva Prakash (Formerly known as Sri. Venkata Sai Granites)
2	Address of the lease	Sy. No: 103 of Kotamakanapalli (V), Gudupalli (M), Chittoor District.
3	Area of the lease	0.405 ha
4	Mine Lease Proceedings No. and Date	Lease deed executed and Work orders vide proceedings No. 1117/Q/2007 dated 28.04.2008.  Transfer of Quarry Lease in favour of Sri K. Siva Prakash vide proceedings No. 1802/TQL/BG/2020 dated 10.12.2021
5	Production Capacity	1200 m <sup>3</sup> /annum
6	Environmental Clearance (EC) No and Date	EC vide letter no. DEIAA/AP/CTR-24/2016-24 dated 06.09.2016 for production of 300 m <sup>3</sup> /annum  Expansion EC vide letter no. SEIAA/AP/CTR/MIN/04/2019/916-730 dated 06.08.2019 for production of 1200 m <sup>3</sup> /annum  Transfer of EC vide Order No. SEIAA/AP/CTR/MIN/04/2019/916/169.73 dated 21.01.2022
7	Consent for Establishment (CFE) No. and date	CFE vide Order No. CTR-114/PCB/ZO-KNL/CFE/2020 dated 19.01.2021 for production of 1200 m <sup>3</sup> /annum
8	Consent for Operate (CFO) No. and date	CFO vide Order No. CTR-1114/APPCB/ZO-KNL/CFO/2021 dated 30.03.2022 for production of 1200 m <sup>3</sup> /annum  Transfer of CFO vide Order No. CTR-

		1114/APP/2021 dated 30.03.2022
9	Present status of the mine lease	Operational
10	Geo-Coordinates	As per latest DGPS Survey dated 12.10.2021  12°41'36.45608"N      78°13'51.9797"E 12°41'35.15753"N      78°13'55.01622"E 12°41'33.92232"N      78°13'54.60099"E 12°41'35.22991"N      78°13'51.54023"E  Coordinates mentioned in EC dated 06.08.2019  12°41'36.9"N      78°13'51.9"E 12°41'36.5"N      78°13'55.2"E 12°41'35.2"N      78°13'55.1"E 12°41'35.6"N      78°13'51.8"E

The satellite image of the mine lease area is as follows:



**Figure 2: As per latest DGPS coordinates.**



**Figure 3: As per EC dated 06.08.2019 coordinates**



**Figure 4: Mine lease as per DGPS vs EC coordinates (Red- DGPS; Yellow – EC coordinates)**

- There is discrepancy between the approved mine lease granted as per latest DGPS coordinates and coordinates mentioned in EC dated 06.08.2019.
- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.
- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

**4. 3. M/s VMS Granites (Formerly M/s KVK Granites) 1.0 Ha:**

It has been observed that M/s VMS Granites (Formerly M/s KVK Granites) 1.0 Ha is not in operations since last ten (10) years.

**4. 4. Sri Sai Raghavendra Granites:**

SN	Particular	Details
1	Name of the mine lease	Sri Sai Raghavendra Granites
2	Address of the lease	Sy. No: 98/3 Part of Kotamakanapalli (V), Gudupalli (M), Chittoor District.
3	Area of the lease	0.607 ha

4	Mine Lease Proceedings No. and Date	1348/Q/2007.29.05.2016
5	Production Capacity	750 m <sup>3</sup> /annum
6	Environmental Clearance (EC) No and Date	EC vide letter no. DEIAA/AP/CTR-20/2016-20 dated 06.09.2016 for production of 750 m <sup>3</sup> /annum
7	Consent for Establishment (CFE) No. and date	CFE vide Order No. CTR-1414/PCB/ZO-KNL/CFE/2018 dated 22.11.2018 for production of 750 m <sup>3</sup> /annum
8	Consent for Operate (CFO) No. and date	CFO vide Order No. CTR-1414/APPCB/ZO-KNL/CFO/2020 dated 01.09.2020 for production of 750 m <sup>3</sup> /annum. CFO is valid up to 31.07.2025.
9	Present status of the mine lease	Operational
10	Geo-Coordinates	12°41'35.31482"N 78°13'42.40925"E 12°41'38.10763"N 78°13'44.69771"E 12°41'35.49644"N 78°13'45.04954"E 12°41'37.97575"N 78°13'42.46066"E

The satellite image of the mine lease area is as follows:



**Figure 5: Satellite image of the Sri Sai Raghavendra Granites mine lease area.**

- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.
- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

4. 5. *M/s. Sri Sai Krupa Mine:*

SN	Particular	Details
1	Name of the mine lease	M/s. Sri Sai Krupa Mine:
2	Address of the lease	Sy. No: 100 Part of Kotamakanapalli (V), Gudupalli (M), Chittoor District.
3	Area of the lease	0.611 ha
4	Mine Lease Proceedings No. and Date	Lease deed executed and Work orders vide proceedings No. 3047/Q/BG/2009 dated 28.06.2017.
5	Production Capacity	1617 m <sup>3</sup> /annum
6	Environmental Clearance (EC) No and Date	EC vide letter no. SEIAA/AP/CTR/MIN/05/209/982-673 dated 06.08.2019 for production of 1617 m <sup>3</sup> /annum.
7	Consent for Establishment (CFE) No. and date	CFE vide Order No. CTR-1562/PCB/ZO-KNL/CFE/2019 dated 05.09.2019 for production of 1617 m <sup>3</sup> /annum.
8	Consent for Operate (CFO) No. and date	CFO vide Order No. CTR-1562/APPCB/ZO-KNL/CFO/2020 dated 01.09.2020 for production of 1617 m <sup>3</sup> /annum. CFO is valid up to 31.07.2025.
9	Present status of the mine lease	Operational
10	Geo-Coordinates	12°41'39.91321"N 78°13'52.89991"E 12°41'36.72141"N 78°13'56.10012"E 12°41'36.69961"N 78°13'39.60471"E 12°41'37.71923"N 78°13'41.60282"E 12°41'35.31494"N 78°13'42.40921"E 12°41'34.20935"N 78°13'40.07022"E 12°41'37.17726"N 78°13'40.87191"E 12°41'37.30123"N 78°13'41.50197"E 12°41'37.91587"N 78°13'42.46061"E 12°41'35.73868"N 78°13'41.55112"E 12°41'34.53045"N 78°13'40.91671"E

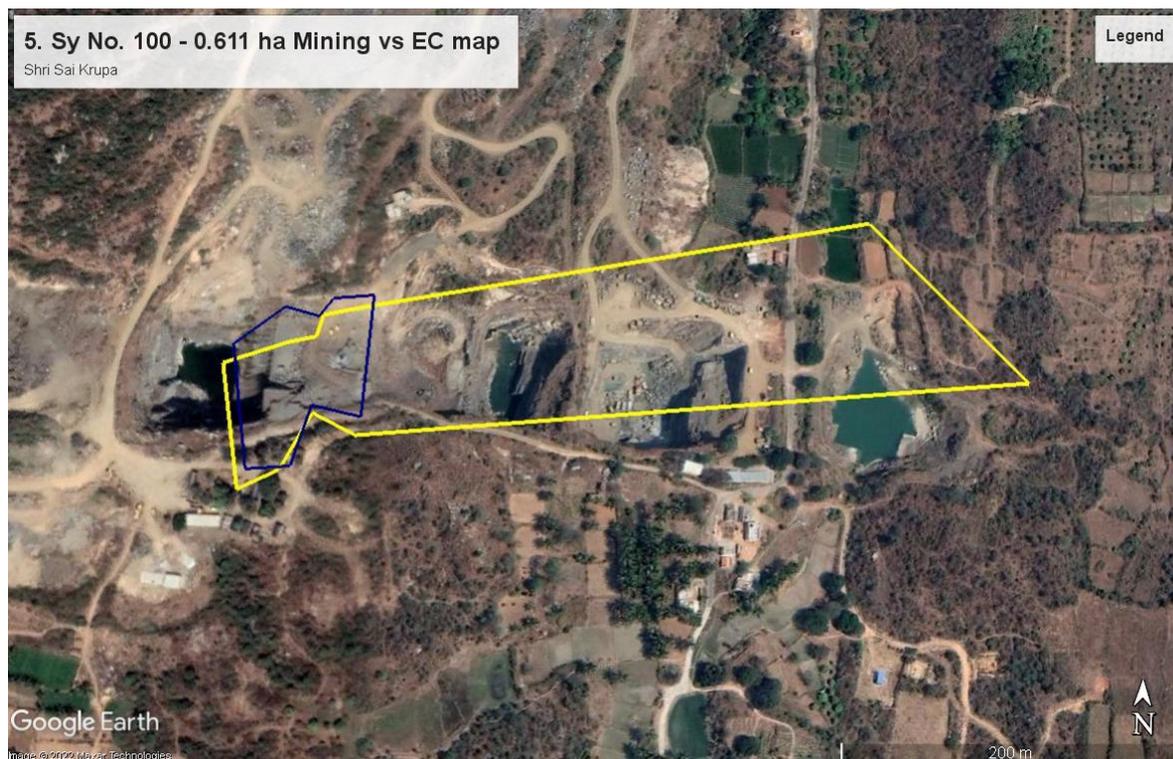
The satellite image of the mine lease area is as follows:



**Figure 6: As per latest DGPS coordinates.**



**Figure 7: As per EC dated 06.08.2019 coordinates.**



**Figure 8: DGPS vs EC coordinates (red- DGPS; Yellow – EC coordinates).**

- There is discrepancy between the approved mine lease granted as per latest DGPS coordinates and coordinates mentioned in EC dated 06.08.2019.
- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.

- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

4. 6. M/s. J. R. Granites Pvt Ltd.:

SN	Particular	Details
1	Name of the mine lease	M/s. J. R. Granites Pvt Ltd.,
2	Address of the lease	Sy.No. 99/4 & 7, Kotamakanapalli (V), Gudupalle(M), Chittoor district
3	Area of the lease	0.850 Ha
4	Mine Lease Proceedings No. and Date	Lease deed executed and Work orders vide proceedings No. 33046/R5-1/2012 dated 13.08.2012.
5	Production Capacity	6471=(1200+5271) m <sup>3</sup> /annum
6	Environmental Clearance (EC) No and Date	EC vide letter no. SEIAA/AP/CTR-105/2013 dated 25.10.2013 for production of 1200 m <sup>3</sup> /annum EC vide letter no. DEIAA/AP/CTR-43/2017 dated 08.02.2017 for production of 1200 to 6471 m <sup>3</sup> /annum
7	Consent for Establishment (CFE) No. and date	CFE vide Order No. CTR-642/PCB/ZOK/CFE/2016-1340 dated: 14.03.2017 for production of 1200 to 6471 m <sup>3</sup> /annum.
8	Consent for Operate (CFO) No. and date	CFO vide Order No. CTR-642/APPCB/ZO-KNL/CFO/2017 dated: 26.09.2017, which is valid up to 30.09.2022.
9	Present status of the mine lease	Operational
10	Geo-Coordinates	12°41' 35.4"N      78°13' 40.4"E 12°41' 35.3"N      78°13' 38.8"E 12°41' 34.9"N      78°13' 38.8"E 12°41' 35.1"N      78°13' 37.8"E 12°41' 38.3"N      78°13' 37.4"E 12°41' 38.4"N      78°13' 38.7"E 12°41' 38.1"N      78°13' 38.7"E 12°41' 38.2"N      78°13' 40.2"E 12°41' 37.5"N      78°13' 40.4"E

The satellite image of the mine lease area is as follows:



**Figure 9: As per the coordinates mentioned in mining plan.**



**Figure 10: As per the coordinates provided by Project Proponent.**



**Figure 11: Mining Plan vs Project Proponent coordinates (red- Mining Plan; Blue – Project Proponent coordinates).**

- There is discrepancy between the approved mine lease granted and coordinates mentioned by Project Proponent.
- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.
- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

4. 7. M/s. J. R. Granites (P) Ltd. (Tirumala Pit):

SN	Particular	Details
1	Name of the mine lease	M/s. J. R. Granites (P) Ltd., (Tirumala Pit)
2	Address of the lease	Sy.No. 89/1, 95/1(P), 95/2 (P) & 95/3 (P), Kotamakanapalli (V), Gudupalli (M), Chittoor District.
3	Area of the lease	1.620 Ha
4	Mine Lease Proceedings No. and Date	Lease deed executed and Work orders vide proceedings No. 3970/R4-1/2015 dated 10.06.2015.
5	Production Capacity	1243 m <sup>3</sup> /annum
6	Environmental Clearance (EC) No and Date	EC vide letter no. DEIAA/AP/CTR-02/2016 dated 20.07.2016 for production of 1243 m <sup>3</sup> /annum
7	Consent for Establishment (CFE) No. and date	CFE vide Order No. CTR-1079/PCB/ZOK/CFE/2016-651 dated: 08.09.2016 for production of 1243 m <sup>3</sup> /annum.
8	Consent for Operate (CFO) No. and date	CFO vide Order No. CTR-1079/APPCB/ZO-KNL/CFO/2021 dated: 11.11.2021 for production of 1243 m <sup>3</sup> /annum. CFO is valid up to 30.09.2022.
9	Present status of the mine lease	Operational
10	Geo-Coordinates	12°41' 35.1"N      78°13' 37.8"E 12°41' 32.5"N      78°13' 34.0"E 12°41' 35.1"N      78°13' 37.1"E 12°41' 34.0"N      78°13' 36.8"E 12°41' 34.3"N      78°13' 34.1"E 12°41' 34.4"N      78°13' 32.5"E 12°41' 36.8"N      78°13' 32.8"E 12°41' 38.4"N      78°13' 33.0"E 12°41' 38.0"N      78°13' 37.2"E

The satellite image of the mine lease area is as follows:



**Figure 12: As per the coordinates mentioned in mining plan.**



**Figure 13: As per the coordinates provided by Project Proponent.**



**Figure 14: Mining Plan vs Project Proponent coordinates (red- Mining Plan; Blue – Project Proponent coordinates).**

- There is discrepancy between the approved mine lease granted and coordinates mentioned by Project Proponent.
- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.
- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

4. 8. M/s. J. R. Granites (P) Ltd. (Surya Pit):

SN	Particular	Details	
1	Name of the mine lease	M/s. J. R. Granites (P) Ltd. (Surya Pit)	
2	Address of the lease	Sy.No. 136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District.	
3	Area of the lease	4.846 Ha	
4	Mine Lease Proceedings No. and Date	Lease deed executed and Work orders vide proceedings No. 3874/Q2/BG/2012 dated 20.02.2017.	
5	Production Capacity	3230 m <sup>3</sup> /annum.	
6	Environmental Clearance (EC) No and Date	EC vide letter no. DEIAA/AP/CTR-01/2016 dated 20.07.2016 for production of 3230 m <sup>3</sup> /annum.	
7	Consent for Establishment (CFE) No. and date	CFE vide Order No. CTR-1080/PCB/ZOK/CFE/2016-650 dated: 08.09.2016 for production of 3230 m <sup>3</sup> /annum.	
8	Consent for Operate (CFO) No. and date	CFO vide Order No. CTR-1080/APPCB/ZO-KNL/CFO/2021 dated: 15.11.2021 for production of 3230 m <sup>3</sup> /annum. CFO is valid up to 30.09.2022.	
9	Present status of the mine lease	Operational	
10	Geo-Coordinates	12°41' 38.46561"N	78°13' 33.18578"E
		12°41' 36.96154"N	78°13' 32.87542"E
		12°41' 34.42519"N	78°13' 32.69688"E
		12°41' 34.16151"N	78°13' 29.34510"E
		12°41' 34.66522"N	78°13' 26.03467"E
		12°41' 33.88065"N	78°13' 22.09002"E
		12°41' 36.55438"N	78°13' 22.41874"E
		12°41' 36.35255"N	78°13' 24.69041"E
		12°41' 39.57090"N	78°13' 25.28389"E
		12°41' 39.51869"N	78°13' 26.73608"E
		12°41' 39.74436"N	78°13' 30.04086"E
		12°41' 41.16957"N	78°13' 33.59293"E

The satellite image of the mine lease area is as follows:



**Figure 15: Satellite image of the M/s. J. R. Granites (P) Ltd. (Surya Pit) mine lease area.**

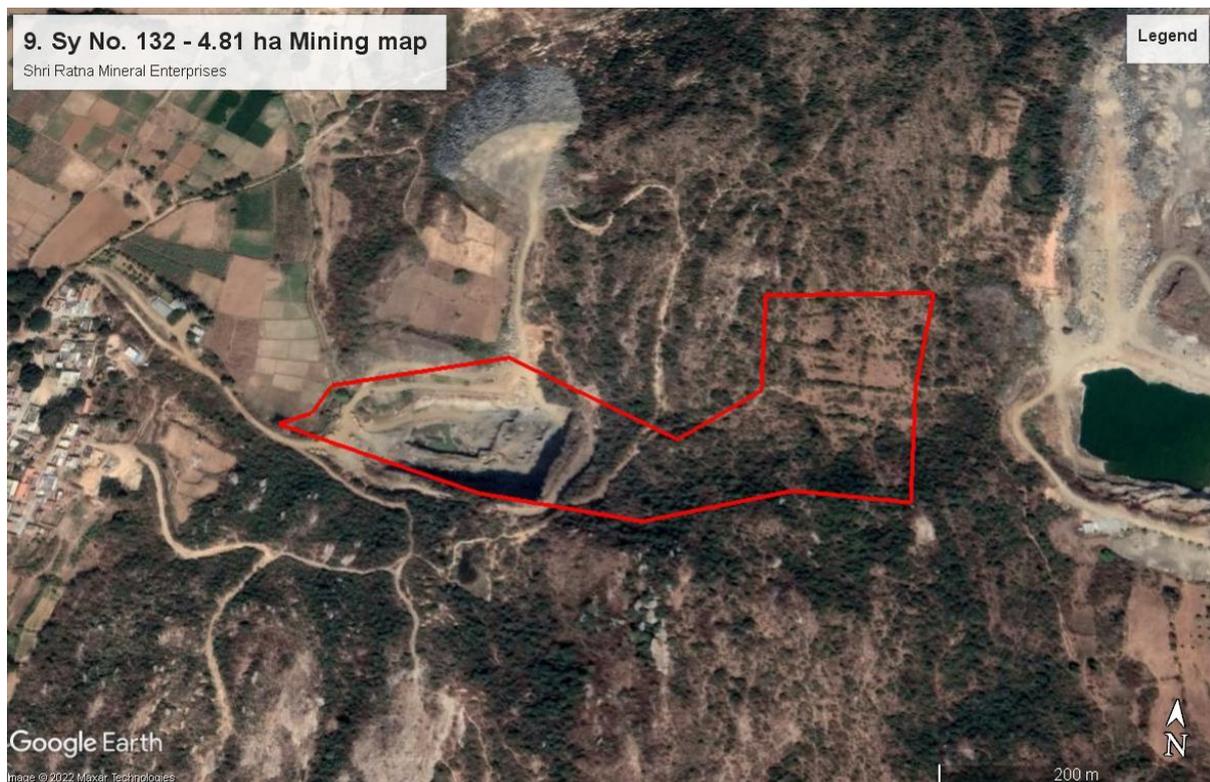
- As per the Geocoordinates, it has been observed that the lessee is conducting mining out of the granted mine lease area.
- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

*4. 9. M/s Ratna Mineral Enterprises:*

SN	Particular	Details
1	Name of the mine lease	M/s Ratna Mineral Enterprises
2	Address of the lease	Sy. No: 132, 133, 134, 135 of Kotamakanapalli (V), Gudupalli (M), Chittoor District.
3	Area of the lease	4.810 ha
4	Mine Lease Proceedings No. and Date	Lease deed executed and Work orders vide proceedings No. 3045/Q/2010 dated 17.01.2011.
5	Production Capacity	1200 m <sup>3</sup> /annum
6	Environmental Clearance (EC) No and Date	EC vide letter no. SEIAA/AP/CTR-180/2013 dated 25.10.2013 for production of 1200 m <sup>3</sup> /annum

7	Consent for Establishment (CFE) No. and date	Obtained CFO directly.
8	Consent for Operate (CFO) No. and date	CFO vide Order No. CTR-655/APPCB/ZO-KNL/CFO/2017-629 dated 12.09.2017 for production of 1200 m <sup>3</sup> /annum. CFO is valid up to 31.12.2022.
9	Present status of the mine lease	Operational
10	Geo-Coordinates	12°41' 34.99957"N 78°13'10.89188"E 12°41' 34.54986"N 78°13'15.15750"E 12°41' 35.68683"N 78°13'18.94172"E 12°41' 35.52407"N 78°13'21.91837"E 12°41' 38.53643"N 78°13'22.11341"E 12°41' 41.13878"N 78°13'22.53453"E 12°41' 40.82926"N 78°13'17.97457"E 12°41' 38.20335"N 78°13'17.98065"E 12°41' 36.74359"N 78°13'15.90180"E 12°41' 38.58823"N 78°13'11.38657"E 12°41' 37.51231"N 78°13'06.71515"E 12°41' 36.66759"N 78°13'06.30690"E 12°41' 36.40476"N 78°13'05.48744"E

The satellite image of the mine lease area is as follows:



**Figure 16: Satellite image of the M/s Ratna Mineral Enterprises mine lease area.**

- Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.

**4. 9. Observations:**

- The entire cultivation lands has been landed to the miners the remaining are the houses in the villages.*

**Observation:**

- As per the revenue records, the status of the mine lease areas are Konda Poramboke.
- It has been observed that the mine lease owners applied for additional land for dumping/storing of Over Burden. The details of additional land and its status is as follows:

SN	Name of the lease	Additional land applied	Present status of application	Status of land
1	Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites)	2.337	Submitted the proposal to DM&G	Konda Poramboke
2	Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites)	3.000	Submitted the proposal to DM&G	Konda Poramboke
3	M/s VMS Granites (Sri KVK Granites)	Not Applied	-	-
4	Sai Raghavendra Granites	1.660	Pending in this office	Konda Poramboke
5	Sai Krupa	Not Applied	-	-
6	Sri J R Granites	Not Applied	-	-
7	Sri J R Granites (Tirumala Pit)	Not Applied	-	-
8	Sri J R Granites (Surya Pit)	Not Applied	-	-
9	M/s Ratna Mineral Enterprises	4.934	Submitted the proposal to DM&G	Konda Poramboke

- ii. *The blasts carried out by the operators cause a huge damages to the residential houses and injuries to the residents, the houses shakes with massive shakes, the broken blocks frequently falls into the villages causing severe loss of property and lives, the mining activities are carried out with such irresponsibility and violating all the laws of National Green Tribunal.*

**Observation:** As per the Mining Plan, 7 (d), v: "*Explosive type (1) Slurry based explosives or Gun Powder to be used*" and as per 7 (d), e: "Broad Blasting Parameter: Drill-Hole patterns for primary and secondary smooth blasting. Uniform single line, equidistant holes (line drilling) will be deployed for separation of blocks from mother rock. In case of sheet rock, the primary drilling will be in the form of qui distant vertical hole to take out blocks of Gang Saw." Currently, project proponents are using white chemical powder which is a stone cracking agent for breaking off or cutting stone or concrete is prepared from overburnt lime (75-92%), early strengthening agent (0.5-2.0%), ferrous slags (0.5-1.5%), sodium carbonate (0.6-2.5%), cement (5-11.5%), gypsum (0.5-2.0%), granular sugar (0.8-4%) and lignin (0.1-1.5%) is being used to break concrete, rock and boulders.

However, as per the discussions with villagers, it has been stated that the heavy blasting was carried for braking of Over Burden material. In this regard, the Hon'ble NGT may kindly direct, Directorate General of Mines Safety (DGMS) for taking necessary actions against the procedure and material to be used for controlled blasting.

- iii. *The problems are been manifested to many of the Mining & Geology, District Administration but none have taken necessary actions to put a stop. Being in a mountainous and forest surrounding the area is well known for wildlife diversity in the entire district, despite, the Authorities have permitted the miners by allowing them dug the Granite as much as possible by the influence of political and money power.*

**Observation:** The joint Committee observed that the mining operations are being carried out with prior approvals as mentioned in section 4.0. Regarding Forest and Wildlife diversity, the Joint Committee humbly requested that the Hon'ble NGT may direct Dept. of Forest, Govt. of Andhra Pradesh to take necessary action.

- iv. *Moreover, arrangements are going on to issue new permissions for miners in the survey nos.89, 98/1, 98/2, 103/4, 104/1, 127, 129, 129A4, 130 subsequently, in Kotamanapalli, Kondasamudram roads of Avulavoni, all the mining's are carried out alongside to the road's canals and residential premises, the authorities remain silent without the bothering's of civilians.*

**Observation:** During the day of Joint Committee inspection, Assistant Director, Dept. of Mines and Geology, Palamaneru Division, Chittoor Dist. is also present. As per the discussions held with Assistant Director, Dept. of Mines and Geology, Palamaneru Division, Chittoor Dist., informed that the applications were received for grant of mine lease in the said Survey Nos. However, it has been informed that the submitted applications are not being processed as the Dept. of Mines and Geology is in process of implementing Govt. of Andhra Pradesh, Industries and Commerce (Mines -III) Dept., G.O.MS. No. 14 dated 14.03.2022, the mine leases will be granted accordingly on auction basis.

#### **4. 10. To look in to the grievances of the applicants and take requisite action by following due process of Law.**

During the inspection of joint committee, the committee have interacted the surrounding villagers initially near Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites) along with the original applicant Mr. K Srinivasulu they informed the following:

- a) The mining authorities are carrying out mining operations at irregular times and without proper intimation to the surrounding villagers to avoid untoward incidents.
- b) As the mining operations are carrying out adjacent to the hilly area and there were incidents of sliding of rocks which might have caused casualties to surrounding villagers.
- c) The mining authorities are not provided suitable job opportunities to the surrounding villagers.
- d) The movement of the public and students are get infected due to improper timings followed by the mining authorities.

Further the committee has also interacted with the people near M/s Ratna Mineral Enterprises and during enquiry there is no specific complaints were received from the public.

#### **4. 11. Non Compliances of Environmental Clearance and Consent Order Conditions of all visited mine leases:**

1. Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.
2. Project Authorities were not provided details/records regarding the CSR activities and year wise expenditure incurred for each financial year.

3. Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.
4. No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.
5. Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.
6. Permission from Competent Authority for withdrawing of ground water from bore wells is not available.
7. Garland drains and Siltation ponds are not available.
8. Measures for ground water recharge are not being taken.
9. Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.
10. Retaining wall at the end of OB dump of appropriate size is not available.
11. Details/records regarding the Occupational Health Surveillance of workers are not available.
12. Details/records regarding constitution of separate Environmental Management Cell are not available.
13. Details/records regarding funds earmarked for environmental protection measures are not available.
14. Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis.
15. Project Authorities are not submitting Environmental Statement in Form-V to competent authorities on regular basis.

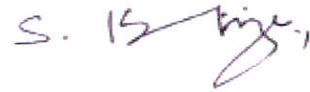
## **5. Conclusive remarks :**

- i. The mining operations carried out by Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites) of 0.772 Ha and Sri K. Siva Prakash (Formerly Sri. Venkata Sai Granites) of 0.405 Ha are nearer to Kondasamudram village and the Hon'ble NGT may kindly direct the Dept. of Mines and Geology, Andhra Pradesh with respect to no damage shall happen to Kondasamudram villagers and their properties.
- ii. The Project Proponents should submit the six monthly compliance reports of Environmental Clearance and Consent Orders along with monitoring data viz., Ambient Air Quality, Fugitive Emissions, Surface & Ground Water Quality, Noise Levels, etc in time bound manner to respective Authorities.

- iii. The concerns of the villagers with respect to timings of the blasting operations and rock sliding shall be arrested immediately by the respected mine lease holders. The Hon'ble NGT may kindly direct, Directorate General of Mines Safety (DGMS) for taking necessary actions.
- iv. Environmental Compensation may be imposed on the mining units which are dumping the over burden outside mine lease area and taken up mining operations in buffer zone / safety zone.



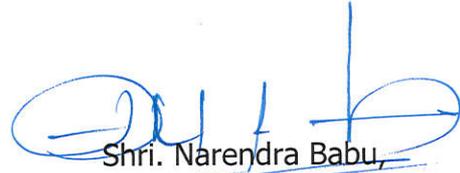
Dr. Suresh Babu Pasupuleti,  
Scientist 'D',  
Integrated Regional Office,  
MoEF&CC, Vijayawada.



Shri S. Karthikeyan,  
Scientist 'C',  
Central Pollution Control Board,  
RD, Chennai.



Prof. K. Thyagaraju,  
Member SEAC,  
representing SEIAA,  
State of Andhra Pradesh.



Shri. Narendra Babu,  
Environmental Engineer,  
Regional Office, Tirupati,  
Andhra Pradesh Pollution  
Control Board (APPCB).



Shri S. Sivaiah,  
Revenue Divisional Officer,  
Kuppam Division, District  
Chittoor, Andhra Pradesh  
representing District Collector,  
Chittoor District.

Item No. 5

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPALBENCH**

(By Video Conferencing)

Original Application No. 271/2022

K Srinivasulu & Ors

Applicant

Versus

State of Andhra Pradesh

Respondent

Date of hearing: 27.04.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

**Application is registered based on a complaint received by E-mail**

**ORDER**

1. The grievances of Mr. K Srinivasulu and other residents of village Kondasamudram and surrounding villages Gudupalli Mandal, Chittoor, Andhra Pradesh are against granite quarry mining operations carried out by M/s Rathna Minerals, M/s Raghavendra Granites, M/s Thirumala Granites, M/s Venkatasai Granites, M/s J.R. Granites, M/s KVK Granites in and around the villages of O.N. Kothur, Kotamakanapalli, Chinnakotamanapalli, Kondasamudram, Chinna Agraharam, Talli Agraharam, Srinivasapuram and Krishnarajapuram. It is stated that the entire cultivation lands has been given to the miners. Arrangements are going on to issue new permissions for miners in the survey nos. 89, 98/1, 98/2, 103/4, 104/1, 127, 129, 129A, 130. The mining operations and blasting carried out in the said villages alongside the roads, canals and residential premises by the mining operators are causing huge damages to the residential houses and injuries to the villagers.

2. In view of the serious allegations made in the present letter Petition, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of Regional Office of MoEF & CC, Bangalore, CPCB, SEIAA, State of Andhra Pradesh, State PCB and Collector, Chittoor. The State PCB will be the Nodal agency for coordination and compliance. The Joint Committee may meet within four weeks, undertake site visits, look into the grievances of the applicants and take requisite action by following due process of law. Factual and action taken report may be furnished within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List the matter for further consideration on 20/07/2022.

A copy of this order, along with a copy of the complaint, be forwarded to the Regional Office of MoEF & CC, Bangalore, CPCB, SEIAA, State of Andhra Pradesh, State PCB and Collector, Chittoor by e-mail for compliance.

Arun Kumar Tyagi, JM

Dr.Afroz Ahmad, EM

April 27, 2022  
Original Application No. 271/2022  
AG